

under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.

(lxi) S.O. 1271 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Kasthuba Gandhi Kanya Gurukulam, Vedaranium' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.

(lxx) S.O. 1272 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Indian Council for Research on International Economic Relations, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1991-92 subject to certain conditions.

(lxxi) S.O. 1273 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Defence Civilians Welfare (T.B., Cancer and Leprosy) Fund, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.

(lxxii) S.O. 1274 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Indian Parliamentary Group, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

(lxxiii) S.O. 1275 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'National Council of Applied Economic Research, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

(lxxiv) S.O. 1276 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Khelaghar Shishu Nivas Shiksha Kendra, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
[Placed in Library. See No. LT-4272/93]

(9) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Promotion) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 393(E) in Gazette of India dated the 4th May, 1993 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT-4273/93]

MESSAGE FROM RAJYA SABHA

12.32 hrs.

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th August, 1993, has adopted the following motion regarding appointment of one Member of the Rajya Sabha to the Joint Committee to enquire into irregularities in securities and banking transactions:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to appoint one member from Rajya Sabha to the Joint Committee to enquire into irregularities in the securities and banking transactions in the vacancy caused by the retirement of Shri Dipen Ghosh from Rajya Sabha for the unexpired portion of the term of the Committee, and do appoint Shri Sukomal Sen to serve on the said Committee."

12.32 hrs.

STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

Second Report and Minutes

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, I beg to present the Second Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on Proposed National Drug

Policy and Minutes of the sittings of the Committee relating thereto. [Placed in Library. See No. LT-4274/93]

12.33 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : With your permission, Sir, I rise to announce that Government Business during the week commencing 9th August, 1993, will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Discussion on the Resolution seeking disapproval of the Consumer Protection (Amendment) Ordinance, 1993 and consideration and passing of the Consumer Protection (Amendment) Bill, 1993 as passed by Raiva Sabha.

3. Discussion and Voting on the balance Demands for Grants for 1993-94 in respect of Jammu & Kashmir, Uttar Pradesh, Madhya Pradesh, Rajasthan and Himachal Pradesh.

4. Discussion and Voting on:—

(a) Supplementary Demands for Grants (Railways) for 1993-94.

(b) Demands for Excess Grants (Railways) for 1989-90.

5 Consideration and passing of the following Bills as passed by Rajya Sabha:—

(a) The Legal Services Authorities (Amendment) Bill, 1991.

(b) The Public Records Bill, 1992.

(c) The Transplantation of Human Organs Bill, 1992.

12.34 hrs.

(Mr. Deputy Speaker in the Chair)

SHRI SRIBALLAV PANIGRAHI (Deogarh) : I request that the following item

may be included in the next week's agenda:—

The public sector coal industry in Orissa is facing difficulties due to imposition of land tax by the State Government to the tune of Rs. 3200 per acre per annum. The Central Government should immediately intervene in the matter.

[Translation]

SHRI RAM PUJAN PATEL (Phulpur) : Mr. Deputy Speaker, Sir, I request that the following item may be included in the next week's agenda:—

According to the survey conducted by the National Institute of Rural Development, Hyderabad the schemes launched by the Government to uplift the people above the poverty line have benefited them very little. It is, therefore, very essential that no Government or non-Government machinery should be used as intermediaries in granting aid and other funds for the welfare of the poor.

[English]

DR. D. VENKATESWARA RAO (Bapatla) : I request that the following item may be included in the next week's business:

Government should take purposive steps for social needs like employment, reducing poverty and the general aim of raising the quality and standard of living of the people.

SHRI CHITTA BASU (Barasat) : I request that the following items may be included in the next week's agenda:

1. Transport strike and the effects thereof.

2. Continuous price rise of all essential commodities.

[Translation]

DR. RAMESH CHAND TOMAR (Hapur) : Mr. Deputy Speaker, Sir I request that the following items may be included in the next week's agenda:

1. Need to release an amount of Rs. 50 crore immediately from the Prime Minister's Calamity Relief Fund in view of the huge loss of life, property and crops